



2026:DHC:6898



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010384572026

+ **O.M.P.(MISC.)(COMM.) 655/2026 & I.A. 22520/2026**

SHRI PRATAP SINGH

.....Petitioner

Through: Ms. Poonam, Mr. Divyansh
Singh, Mr. Raj Tiwari and Mr.
George Lincoln, Advs.

versus

GNCTD

.....Respondent

Through: Ms. Rachita Garg, Adv.

CORAM:

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

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19.08.2026

1. The present petition has been filed under Section 29A(4) read with Section 29A(5) of the Arbitration and Conciliation Act, 1996 seeking extension of the mandate of the learned Sole Arbitrator, Mr. Ankur Chhibber.

2. The learned Sole Arbitrator was appointed by this Court *vide* order dated 04.10.2023.

3. It is borne out from the record that the arbitral proceedings have already concluded and the matter is reserved for pronouncement of award *vide* order dated 23.07.2025.

4. Issue notice.



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5. Notice is accepted on behalf of the Respondent by Ms. Rachita Garg, Advocate.
6. Parties are *ad idem* that the extension of the mandate can be granted.
7. Having regard to the fact that the proceedings stand concluded and the matter has already been reserved for pronouncement of the award, this Court is of the view that sufficient cause is made out for extension of the mandate of the learned Sole Arbitrator.
8. Accordingly, the mandate of the learned Sole Arbitrator is extended retrospectively with effect from 02.08.2025 till 30.11.2026, to enable the learned Arbitrator to pronounce the award.
9. The learned Sole Arbitrator shall endeavour to render the arbitral award within the extended period.
10. The petition is disposed of in the above terms.
11. Pending application(s), if any, also stand disposed of.

OM PRAKASH SHUKLA, J

AUGUST 19, 2026/gunn